

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 40 Equity shares of ₹ 10/- (Rupees Ten only) each with Folio No. 03592731 of UltraTech Cement Limited, having its registered office at B Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai, Maharashtra - 400093 registered in the name of **Mr. Manohar C Rai** have been lost. **Veena Manohar Rai** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

COMPANY NAME	FOLIO NO.	NO. AND FACE VALUE OF SECURITIES HELD	CERTIFICATE NO.	DISTINCTIVE FROM - TO
UltraTech Cement Limited	03592731	40 Shares of Face Value 10/-	7645	30289027-30289066

Date: Mumbai
Place: 27th February 2024
Sd/-
Veena Manohar Rai

PUBLIC NOTIFICATION

Notice is hereby given to all users of Railway lines and premises situated on the completed section of the undermentioned section of the Northern Railway that the 25000Volt 50Hz Retractable AC overhead traction wires will be energised on or after the date specified against the section. On and from the same date the overhead traction lines shall be treated as live at all times and no un-authorized person shall approach or work in the proximity of the said overhead line.

SECTION	DATE
ROHE at IBL shed IBL-1 & IBL-2 Shakurbasti trainset depot Delhi	29-02-24

M/s HYT Engineering co. Pvt.Ltd.

ADVERTISEMENT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF METALYST FORGINGS LIMITED ("MFL") TO THE ELIGIBLE BUYERS (PERMITTED ARCs/NBFCs/Banks/FIs) THROUGH e-AUCTION UNDER SWISS CHALLENGE METHOD

IDBI Capital Markets & Securities Ltd. ("ICMS") on behalf of Union Bank of India Limited and other consortium lenders ("Lenders") invites Expression of Interest ("EOI") from eligible ARCs / Banks / NBFCs / all India Financial Institutions ("Eligible Participants") in terms of extant guidelines of the Reserve Bank of India ("RBI") on Transfer of Stressed Loan Exposures subject to applicable regulations issued by RBI/regulators for transfer of Stressed Loan Exposures of MFL account(s) through e-Auction under Swiss Challenge Method on "As is where is", "as is what is", "whatever there is" and without recourse basis. The Lenders shall not assume any operational, legal or any other type of risks relating to the loan exposure and shall not be providing any representations or warranties for MFL and/or with regard to the loan facilities concerned. All interested Eligible Participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement. Last date for submission of EOI is February 29, 2024. For more details, please visit the IDBI Capital's website www.idbicapital.com by clicking on Tender & Bids.

Contact Persons	Designation	Contact Details	Email ID
Mr. Umesh Prasad Barmwal	AGM (SAMB) - Union Bank	+91 99183 01003	ubin090609@unionbankofindia.bank
Mr. Jitendra Agarwal	Vice President - ICMS	+91 2222171700 / 1811	project.cast@idbicapital.com
Mr. Aman Agrawal	Manager - ICMS	+91 2222171882 / 7991186393	

Please note that e- Auction process envisaged in this advertisement shall be subject to final approval by the competent authority of the Lenders. Further, the Lenders reserve the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of the Lenders in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date: 27-02-2024
Place: Mumbai
Issued by IDBI Capital Markets & Securities Limited



FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRI ANIRUDDHA WOOD PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shri Aniruddha Wood Private Limited
2. Date of incorporation of corporate debtor	08.07.2003
3. Authority under which corporate debtor is incorporated / registered	ROC/Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20200MH2003PTC141226
5. Address of the registered office and principal office (if any) of corporate debtor	Parvati Niwas, Top Floor, Room No. 17, Above Prabhu Niketan Hotel, Dattaraj Road, Malad (E), Mumbai-400097
6. Insolvency commencement date in respect of corporate debtor	21.02.2024 (received on 25.02.2024)
7. Estimated date of closure of insolvency resolution process	19.08.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Dattaram Rasm (IBBI/PA-001/IP-P00722/2017-18/11259)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri (E), Mumbai-400059 Email: pdream@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri (E), Mumbai-400059 Email: cip.pramodaniruddhahwood@gmail.com
11. Last date for submission of claims (i.e. 14 days from date of receipt of order by the IRP)	10.03.2024
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	None
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibl.gov.in/en/home/downloads Physical Address: mentioned at point 10

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the **Shri Aniruddha Wood Private Limited on 21.02.2024 (received on 25.02.2024)**. The creditors of **Shri Aniruddha Wood Private Limited** are hereby called upon to submit their claims with proof on or before **10.03.2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means at **cip.pramodaniruddhahwood@gmail.com**. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its class of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Pramod Dattaram Rasm (Interim Resolution Professional) In the matter of Shri Aniruddha Wood Private Limited REG No. IBBI/PA-001/IP-P00722/2017-18/11259 Date: 26.02.2024 Place: Mumbai

S. E. RAILWAY - TENDER

e-Tender Notice No.: E-DRM-Engg-ADRA-18-23-24. Dated: 23.02.2024. For and on behalf of the President of India, DRM(Engg)/South Eastern Railway, ADRA invites 06 (Six) nos. e-tenders for RUB, Cess Repairs, BLT and Misc. Spl. works as mentioned hereunder: **SI.No.-1. Tender No: E-DRM-Engg-ADRA-18-24. Description of works:** Construction of knowledge Room (10mx5m) with ancillary work such as road, boundary wall etc. in connection with conversion of 40 existing Freight yards of Indian Railways to technology driven yards (smart yards) in Adra Division. **Tender value: ₹ 40,50,968.46. SI.No.-2. Tender No: E-DRM-Engg-ADRA-19-24. Description of works:** Replacement of door and window & damaged asbestos sheet in staff quarter under North & East settlement Adra. **Tender value: ₹ 2,34,81,129.94. SI.No.-3. Tender No: E-DRM-Engg-ADRA-20-24. Description of works:** Upgradation/Modernization of Infrastructure at Chharrah (CHRA) goods shed in Adra Division of S.E.Railway. **Tender value: ₹ 7,22,25,529.44. SI.No.-4. Tender No: E-DRM-Engg-ADRA-22-24. Description of works:** Station development work under Amrit Bharat Station Scheme for provision of ballastless track at Bokaro Steel city station-02 nos. each 580mtr. (Total = 1.16 Track km.) and Purulia station- 02 nos. each 580mtr. (Total = 1.16 Track km.). Gross Total 2.32 Track Km. **Tender value: ₹ 23,44,97,965.90. SI.No.-5. Tender No: E-DRM-Engg-ADRA-22-24. Description of works:** Adra division- Cess repair for 57.831 Tkm. in Bankura-Masagram section and 2.154 Tkm. in Bankura-Kharagpur section. **Tender value: ₹ 3,15,06,307.71. SI.No.-6. Tender No: E-DRM-Engg-ADRA-23-24. Description of works:** Construction of RUB/Subway for elimination of Manned Level crossing No.AM-22 at km. 315/29-31 between SDMD-BCB (Sudamdih-Bhowra) in ADA-GMO (Adra-Gomoh) section by cut and cover method in Adra Division of S. E. Railway. **Tender value: ₹ 7,76,97,336.91.** The closing date and time of e-tenders are on **27.03.2024 at 15.00 hrs.** (for SI.No. 1 to 6 each). Details of above e-tenders may please be seen at website **www.irps.gov.in**. (PR-1172)

For Advertising in TENDER PAGES Contact **JITENDRA PATIL** Mobile No.: 9029012015 Landline No.: 67440215

ASSOCIATED ALCOHOLS & BREWERIES LIMITED

CIN: L15520MP1989PLC049380
Regd Office: 4th Floor, BPK Star Tower, A.B. Road, Indore-452 008 (M.P.) Phone : 0731-4780400
E-mail: investorrelations@aalb.in, Website: www.associatedalcohols.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

To, The Shareholders of Associated Alcohols & Breweries Limited

1. Notice is hereby given that, Extra-ordinary General Meeting (EGM) of the Company will be held on **Saturday, March 23, 2024 at 11:00 AM (IST)** through Video Conferencing (VC) or Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the EGM which is being circulated for convening the AGM.

2. The EGM will be held through VC/OAVM in compliance with the applicable provisions of the Companies Act, 2013 read with various Circulars issued by Ministry of Corporate Affairs ("MCA"), and Master Circular issued by Securities and Exchange Board of India (SEBI) in this regard, permitting the holding of EGM through VC/OAVM without physical presence of members at a common venue.

3. As per Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulations 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company is pleased to provide the facility to its members to exercise their right to vote by electronic means ("Remote e-voting"). The Company has engaged the services of Central Depository Services (India) Limited ("CDSL") for conducting the e-EGM and providing e-voting facility to the members of the Company. The Members who attend the e-EGM through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013. Due to e-EGM, the Facility for the appointment of proxies, attendance slips/route map/proxy will not be available for the EGM.

4. Electronic copies of the Notice of EGM will be sent to all the Shareholders whose email addresses are registered with the Company/ Depository Participant(s). If you have not registered your email address with the Company/ Depository Participant(s) you may please registered your email address.

5. **Physical Shareholders:** Please contact Company and/or Register and Share Transfer Agent of the Company for registering e-mail address and bank account details.

6. **Demat Shareholders:** Please contact your Depository Participate (DP) and register your e-mail address and bank account details as per process advised by your DP.

7. The Instruction and manner of participation in the Remote Electronic Voting (e-voting), Joining/Attending e-EGM, Voting during the e-EGM, are provided in the Notice of the EGM.

8. Members will be able to cast their vote electronically on the businesses as set forth in the Notice of the EGM either remotely (during remote e-voting period) or during the EGM (when window for e-voting is activated upon instructions of the Chairman).

9. Members holding shares either in physical form or dematerialized form, as on the cut-off i.e. Saturday, March 16, 2024 are provided with the facility to cast their vote remotely on all resolutions set forth in this notice of the EGM through electronic voting platform provided by the CDSL.

10. All the members are informed that the remote e-voting shall commence on **Wednesday, March 20, 2024 (8.00 a.m. IST) and end on Friday, March 22, 2024 (05.00 p.m. IST)**. The cut-off date for determining the eligibility to vote by electronic means or at the e-EGM is Saturday, March 16, 2024.

11. Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice and holding shares as on the cut-off date i.e. **Saturday, March 16, 2024**, may check the login ID and password by sending a request at **helpdesk.evoting@cDSLindia.com** or contact at **Toll Free No. 1800 22 55 33**. The instruction related to remote e-voting and other guidelines of e voting are set forth in the Notice of EGM.

12. CS Ishan Jain, Practicing Company Secretary (FRN S2021MP802300, M. No. FCS 9978 & C.P. No. 13032) and Proprietor of **Mis. Ishan Jain & Company**, Company Secretaries, Indore has been appointed as the Scrutinizer for providing facility to the members of the Company to scrutinize the voting at the EGM and remote e-voting process in a fair and transparent manner.

For: Associated Alcohols & Breweries Limited
Sd/-
Sumit Jaitely
Company Secretary & Compliance Officer

Date : 26.02.2024
Place : Indore

Corporate Office : 254-260, Avvai Shanmugam Salai, Royapettah, Chennai- 600 014.

Notice of the Extraordinary General Meeting and E-Voting Information

NOTICE is hereby given that an **Extraordinary General Meeting** of Shareholders of **Indian Bank** will be held on **Thursday, the 21st March 2024 at 11.00 a.m. (IST)** through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the following business(es):

- To elect one Director from amongst the Shareholders of the Bank other than the Central Government.
- Approval of appointment of Shri Ashutosh Choudhury, Executive Director of the Bank
- Approval of appointment of Smt. K. Nikhila, Non-Executive Director (RBI Nominee Director) of the Bank
- Approval of appointment of Shri Shiv Bajrang Singh, Executive Director of the Bank.

The Corporate Office of the Bank at No.254-260, Avvai Shanmugam Salai, Royapettah, Chennai - 600014 shall be deemed venue of the Extraordinary General Meeting.

By Order of the Board of Directors
(S.L.Jain)
Managing Director & CEO

Place : Chennai
Date : 23rd February 2024

Notes:

- For Agenda item No.1, i.e. Agenda item pertaining to election of one Shareholder Director, the voting rights of the shareholders / beneficial owners shall be reckoned as on **23.02.2024 (Specified Date)**.
- Those shareholders (Other than the Central Govt.) whose name will appear on the Register of Shareholders / List of Beneficial Owners furnished by NSDL & CDSL as on the **Specified Date** i.e., **Friday, the 23rd February 2024** shall be entitled to participate i.e., to nominate, contest and vote in the election of one Director from amongst the Shareholders other than the Central Government.
- For Agenda item No.2,3 & 4, i.e. Agenda items other than election of one Shareholder Director, the voting rights of the shareholders / beneficial owners shall be reckoned as on **Thursday, the 14th March 2024 (Cut-off Date)**.
- Copy of Notice of EGM has been / is being sent by email through Bank's Registrar and Share Transfer Agent (RTA), Cameo Corporate Services Ltd. to all those shareholders whose email addresses are registered in the Bank's Shareholding Records / Depository Participant(s) Records as on **16.02.2024** (close of Business hours).
- To receive the EGM Notice / other Communications through e-mail, shareholders holding shares in physical mode are requested to furnish their email addresses and mobile numbers to the Bank's Registrar and Share Transfer Agent, Cameo Corporate Services Limited, Subramanian Building, No. 1, Club House Road, Chennai - 600 002 at e-mail ID, **investor@cameoindia.com**, if not yet provided. The shareholders holding their shares in Demat accounts are requested to update their e-mail IDs and mobile No. through their Depository Participant (DP), if not yet updated.
- Shareholders other than the Central Government who are desirous of contesting the election of one Director of the Bank should submit a minimum of 100 valid nomination forms along with other requisite documents / forms, declaration etc. in a sealed envelope to the General Manager-CFO, Corporate Office, 254-260, Avvai Shanmugam Salai, Royapettah, Chennai-600 014 on any working day, up to 5.00 p.m., on or before **Wednesday, the 06th March 2024**. The Declaration and Undertaking, Nomination Form and Declaration Form are part of the EGM Notice sent to Shareholders and also available on the Bank's website viz. **www.indianbank.in**.
- The remote e-voting facility for the Agenda Items as set forth in the EGM Notice will be available to the shareholders from **09.00 a.m. (IST) on Monday, the 18th March 2024 and will end at 5.00 p.m. (IST) on Wednesday, the 20th March 2024** through the website of e-voting agency, Central Depository Services (India) Ltd. (CDSL) at **www.evotingindia.com**.
- The manner of remote e-voting / e-voting during the EGM for shareholders holding shares in dematerialized mode and physical mode, and also for the shareholders who have not registered their e-mail addresses, have been provided in the EGM Notice. The soft copy of the EGM Notice is also available for download on the websites of Stock Exchanges i.e. **www.nseindia.com**, **www.bseindia.com** & website of the Bank, i.e. **www.indianbank.in** as also the website of e-voting platform provider, CDSL at **www.evotingindia.com**.
- The facility for e-voting will be made available during the EGM and Shareholders attending the meeting through VC / OAVM and who do not cast their vote by remote e-voting shall be eligible to cast their vote through the e-voting system of CDSL during the meeting. Please note that once the shareholder cast his / her vote through remote e-voting, he / she cannot cast or modify the vote during the EGM.
- The consolidated results of remote e-voting together with the voting held during the EGM will be announced by the Bank on its website and will also be informed to the Stock Exchanges i.e. NSE & BSE.

JOINT E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of the properties of Shri Ramani Resorts and Hotels Private Limited under the Insolvency and Bankruptcy Code, 2016 read with Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) together with sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT, 2002") read with Appendix IV-A and proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

SRI RAMANI RESORTS AND HOTELS PRIVATE LIMITED (in liquidation)
(herein mentioned as "Borrower" / "Corporate debtor") CIN:U55101TN2011PTC080728
Reg Address 8/42, Maharaja Surya Road, Alwarpet, Chennai 600018 & Mr. P R Shanmugam (herein mentioned as "Guarantor")
Site: Survey no: 202/2 & 202/5A, Suchindram Temple Road, Suchindram, Nagarkoil- 629704
Liquidator: Ashok Seshadri (IBBI regn: IBBI/PA 001/IP/P00937/2017-18/11541) appointed vide order of the NCLT, Chennai Bench IA/BC/1037/CHE/2023 in Petition No. CP (IB) 22/CHE/2022 dated 13th July 2023
Liquidator's Address : INNOV8, 2nd Floor, SKCL Tech Square, SIDCO Industrial Estate, Guindy, Chennai 600032
Contact : +91 97896 72486 Email:resolution.ramani@gmail.com,

E-Auction Sale Notice is hereby given to the public in general and in particular to the Borrower and Guarantors for Sale of the **Semi Finished building constructed in the site as described below** under Regulation 32 and 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations"). The building forms part of the liquidation estate formed by the liquidator under section 35(f) of Insolvency and Bankruptcy, 2016 ("IBC"). This sale is jointly with the land of the Guarantors of the Corporate Debtor mortgaged / charged with the secured creditors, **State Bank of India** forming integral part of the project under SARFAESI ACT, 2002 read with Appendix IV and proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "NO RECOURSE BASIS".

Date & Time of e-auction: Thursday, the 27th of March 2024 from 10.00 a.m. to 04.00 p.m. (with unlimited extension of 5 minutes each)
Contact Details of Secured Creditor representative: Ms. Sindu, AGM, State Bank of India, SAM Branch, Egmore, Chennai. Email: clo1samb.che@sbi.co.in, mob:88383 38084.
Contact details of the Liquidator: Ashok Seshadri. Email: resolution.ramani@gmail.com, Mobile: +91 97896 72486

SHORT DESCRIPTION OF THE ASSET ALONG WITH LAND DETAILS: SALE OF CORPORATE ASSETS THROUGH AUCTION.

PARTICULARS:	Reserve Price in Rs.	EMD in Rs.	Remarks
a. All the part and parcel of land as detailed below mortgaged to State Bank of India, Under SARFAESI ACT, 2002. Land measuring 12 Ares/29.64 cents comprising in survey Nos Survey no: 202/2 & 202/5A, Suchindram Temple Road, Suchindram, Nagarkoil-629704	5,82,87,600 (land 4,05,00,000 And building 1,77,87,600)	58,28,760	In order to maximise the value, the asset of Sri Ramani Resorts and Hotels Private Limited (in liquidation) are being sold jointly with the parcels of land owned by the Promoter of Sri Ramani Resorts and Hotels Private Limited - Mr. P R Shanmugam and mortgaged to State Bank of India, the Secured lender.
b. Assets owned by Sri Ramani Resorts and Hotels Private Limited (in Liquidation) comprising of Semi Finished Building situated at Survey no: 202/2 & 202/5A, Suchindram Temple Road, Suchindram, Nagarkoil.			The land is given on lease to Sri Ramani Resorts and Hotels Private Limited for a period of 30 years from 17th day of June 2014. The lenders have taken symbolic possession of the said Land & Building on 03.11.2016.
Further, the liabilities of the Corporate Debtor as on Liquidation Commencement Date i.e. 13th July 2023 shall be dealt/ settled by the Liquidator under section 53(1) of the Code.			The possession notice was challenged by the borrower in WP no 40794/2016 of Madras High Court and the same was disposed on 5.9.2019. The bank filed an appeal in Supreme Court vide SLP no 2820/2020 and obtained stay of the judgement of the Hon'ble Madras Court. The SLP is pending.
Last date for submission of Eligibility Documents with the Liquidator	: 08th March 2024		
Last date for sharing of information and site visit	: 21st March 2024		
Last date for crediting the EMD to the bank account	: 25th March 2024		
Date and Time of E-auction	: 27th March 2024 from 10.00a.m. to 04.00p.m.		
a) The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction are available on https://www.bankauctions.in .			
b) In case of any dispute, regarding the e-auction, the decision of the liquidator shall be final and binding. NCLT Chennai shall have exclusive jurisdiction to deal with any disputes.			
c) The sale shall be concluded under respective Acts for the relevant Assets.			
d) During the e-auction, bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be of Rs. 2,00,000/- to the last higher bid of the bidder.			
e) All statutory dues/ tax/entertainment charges/ other dues relating to the respective asset/ property including registration charges, stamp duty, taxes etc. shall have to be borne by the bidder.			
f) In case of any clarifications, Please contact the undersigned at resolution.ramani@gmail.com or the representative of the secured creditor, Ms. Sindu at clo2samb.che@sbi.co.in or e-auction service provider Dinesh at dinesh@bankauctions.in . The auction is subject to the terms and conditions stipulated in the E auction bid document.			

Sd/-
Ashok Seshadri, Liquidator
Sri Ramani Resorts and Hotels Private Limited
Date: 26th February 2024 ; Place : Chennai

Sd/-
Sindu B., Assistant General Manager/ Authorised Office
State Bank of India SAMB, Chennai

HDFC MUTUAL FUND
BHAROSA APNO KA
HDFC Asset Management Company Limited
CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676
e-mail: hello@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE

NOTICE is hereby given that HDFC Trustee Company Limited, Trustee to HDFC Mutual Fund ("the Fund"), has approved the following distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options of **HDFC Infrastructure Fund, HDFC Large and Mid Cap Fund and HDFC Top 100 Fund ("the Schemes")** and fixed **Thursday, February 29, 2024** (or the immediately following Business Day, if that day is not a Business Day) as the Record Date for the same:

Name of the Scheme(s) / Plan(s) / Option(s)	Amount of Distribution (₹ per unit)*	Face Value (₹ per unit)	Net Asset Value ("NAV") as on February 23, 2024 (₹ per unit)
HDFC Infrastructure Fund - Regular Plan - IDCW Option		10.00	20.973
HDFC Infrastructure Fund - Direct Plan - IDCW Option	1.50		30.940
HDFC Large and Mid Cap Fund - Regular Plan - IDCW Option		10.00	36.440
HDFC Large and Mid Cap Fund - Direct Plan - IDCW Option	2.00		45.733
HDFC Top 100 Fund - Regular Plan - IDCW Option		10.00	62.290
HDFC Top 100 Fund - Direct Plan - IDCW Option	5.50		70.859

* Amount of distribution per unit will be the lower of that mentioned above or the available distributable surplus (rounded down to a multiple of five at the third decimal) as on the Record Date.

Pursuant to the Distribution, the NAV of the IDCW Option(s) of the above Schemes would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Schemes on the Record Date (including investors whose valid purchase / switch-in requests are received by the Fund and the funds are available for utilization before cut-off timings in respect of the aforesaid Schemes, on the Record date).

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the applicable NAV per Unit (adjusted for applicable stamp duty).

As mandated under SEBI (Mutual Funds) Regulations and Master circular dated May 19, 2023, for redemptions and IDCW declared, payout will be done only through electronic mode(s), even where a Unit holder has opted to receive physical instruments. Thus, payment of such amounts shall be made through physical instruments, only in exceptional circumstances for reasons to be recorded by the AMC. Accordingly, unit holders who have opted for / have earlier received physical instruments are requested to update their bank account details by / sending us a copy of a cancelled cheque of first / sole holder's bank account.

All updates of PAN, KYC, email address, mobile number, nominee details, etc. should immediately be forwarded to the Investor Services Centers of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form). Unit holders are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Fund as well as check for any unclaimed redemptions or IDCW payments.

In view of individual nature of tax consequences, each investor should seek appropriate advice.

For HDFC Asset Management Company Limited
(Investment Manager to HDFC Mutual Fund)

Place : Mumbai
Date : February 26, 2024
Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

नवाकाळ शब्दकोडे-८१९

आडवे शब्द -

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११				१२	१३	१४			१५	
	१६			१७		१८		१९	२०	
२१			२२		२३	२४		२५		२६
			२७	२८	२९	३०				
३१	३२				३४					
३७		३८			३९		४०			
	४१		४२	४३	४४	४५			४६	४७
४८		४९		५०		५१			५२	
		५३			५४		५५			
५६			५७		५८			५९	६०	
	६१		६२	६३	६४	६५				
६७			६८			६९		७०		७१
	७२			७३		७४	७५		७६	
७७			७८			७९		८०	८१	
		८२			८३	८४			८४अ	८५
	८६	८७		८८				८९	९०	९१
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जरांगेची सपशेल माघार! उपोषणही सोडले

▶▶ पान १ वरून
जरांगे संचारबंदी लागू असल्यामुळे भांबेरी गावातूनच आज मागे फिरले. त्यानंतर अंतर्गत सपशेलीमध्ये जाऊन त्यांनी आपले उपोषण सुरू ठेवले होते. कोणी कितीही दबाव टाकण्याचा प्रयत्न केला तरी आपण आपल्या मागणीवरून तसूभरही मागे हटणार नाही, असा ठाम निर्धार जरांगे यांनी प्रसिध्दी माध्यमांशी बोलताना व्यक्त केला. आजच्या आज सगळेसोयरेबाबतचा अध्यादेश लागू करा, अशी मागणी त्यांनी केली होती. मात्र दुपारी त्यांनी उपोषण थांबवत सरकारला दोन-तीन दिवसांची मुदत दिली आणि साखळी उपोषणाचा निर्णय घेतला. छत्रपती शिवाजी महाराजांचा आदर्श डोळ्यासमोर ठेवून गनिमी काव्याने नवीन डाव टाकणार असे जरांगे यांनी सांगितले. आमचे आंदोलन दडपून टाकण्यासाठी सरकार सर्व बाजूंनी प्रयत्न करीत आहे. इंटरनेट बंद करण्यात आले आहे. पेट्रोल पंप काल रात्रीच बंद केले. आंदोलक घाईने गाड्या घेऊन निघाले होते, पण पेट्रोल पंप बंद केल्याने त्यांना ओरंगाबाद पर्यंतचा पल्लाही गाठता येणे शक्य नव्हते. चालत मुंबईला पोचणे शक्य नाही त्यामुळे आम्ही मागे फिरलो. आजही पेट्रोल पंप बंद आहेत. उद्याही बंद ठेवतील. म्हणजे आमच्या गाड्यांना पेट्रोल-डिझेलही मिळू देणार नाहीत. आज आपण अध्यास वाटून परत आलो आहे. मात्र याचा अर्थ सरकारसमोर माघार घेतली असा होत नाही. सगळेसोयरे शब्दावर आम्ही ठाम आहोत. संचारबंदी आदेश धुडकावून आम्हाला नाहक संघर्ष ओढवून घ्यायचा नाही. आंदोलनात एकाही मराठ्याचा बळी जाता कामा नये. कारण एक एक मावळा सध्या गरजेचा आहे. एक मावळा गरजेच्याला गड जिंकून देऊ शकेल. आपल्या हट्टापायी संपूर्ण मराठा समाजाला त्रास होता कामा नये, आज काही

मराठा बांधव पायी चालत भांबेरीपर्यंत आले होते. त्यांना माघारी जाण्यास सांगण्यात आले आहे, असे जरांगे पाटील यांनी सांगितले. जरांगे यांनी आज पुन्हा देवेद फडणवीस यांच्यावर जोरदार टीका केली. देवेद फडणवीस यांनी दिलेला शब्द पाळला नाही. आपल्याला सागर बंगल्यावर यायला सांगितले. सागर बंगल्यावर या, तुमचे स्वागत आहे, असे देवेद फडणवीस काल म्हणाले. परंतु आम्ही मुंबईच्या दिशेने निघालो तर संचारबंदी लागू करून आम्हाला अडविले. फडणवीस यांच्यात काही दम नाही, सागर बंगल्याचे दरवाजे बंद केल्यामुळे फडणवीस यांचा पराभव झाला आहे. मराठ्यांचा विजय झाला आहे, असे सांगताना संचारबंदी उठवा, मग मुंबईला येतो, असे थेट आम्हांला देवेद फडणवीस यांना उद्देशून जरांगे यांनी सकाळी दिले. दुपारी मात्र उपोषण थांबवताना त्यांनी नरमाईचे धोरण स्वीकारले.

गजलचा सूर हरपला! पंकज उधास यांचे निधन

▶▶ पान १ वरून
ला पिलादे साकिया पैमाना पैमाने के बाद... ना कजेरकी धार ना मोतीयांका हार... आज फिर तुमपे प्यार आया है. जिंवे तो जिंवे कैसे, और आहिस्ता अशा एकाहून एक सुंदर गजलानी त्यांनी अनेकांच्या आयुष्यातील संध्याकाळ अविस्मरणीय केली. पंकज उधास

यांची चित्रपट गीतेही तितकीच लोकप्रिय ठरली. पंकज उधास यांना अनेक पुरस्कारांनी गौरवण्यात आले. २००६ साली राष्ट्रपती एपीजे अब्दुल कलाम यांच्या हस्ते त्यांना पद्मश्री देऊन गौरवण्यात आले होते. लंडनच्या रॉयल अल्बर्ट हॉलमध्ये कार्यक्रम करण्याचा बहुमानही पंकज उधास यांना मिळाला होता.



भारतीय स्टेट बँक

कोर्पोरेट सेंट, स्टेट बँक भवन, मादाम कामा मार्ग, मुंबई - ४०००२१

सूचना

मागधारांकाच्या हे निदर्शनास आणून दिले जात आहे की एस्बीआयच्या १० दर्शनी मूल्याच्या भागाचे ११ मध्ये विभाजन झाल्याच्या अनुषंगाने, बँकेद्वारे निर्मित केलेल्या १० दर्शनी मूल्या असलेल्या भाग प्रमाणपत्रांची वैधता दिनांक २२ नोव्हेंबर २०१४ पासून समाप्त झाली आहे. याविषयीची अधिसूचना भारतीय राजपत्रात दिनांक ०५.११.२०१४ या दिवशी प्रसिद्ध करण्यात आली होती. या अनुषंगाने सर्व हक्ककारिता, या सूचनेत दिले गेलेले भाग तपशील हे ११ दर्शनी मूल्या असणाऱ्या भाग प्रमाणपत्रांचे आहेत. याद्वारे सूचना देण्यात येत आहे की केवळ खालील नमुद केलेल्या प्रतिभूतीचे भाग प्रमाणपत्र (प्रमाणपत्रे) यथायोग्य पूर्ण झालेल्या हस्तांतरण विलेखा (विलेखा) सह / शिवाय, उक्त भागाचे यथाविधि नोंदणीकृत धारक / धारकांकडून हरवली / गहाळ झाली आहेत आणि त्यांनी त्यांच्या नावे प्रतिनिधी भाग प्रमाणपत्र (प्रमाणपत्रे) निर्माण करण्याकरिता बँकेकडे अर्ज केला आहे. उक्त भागासंबंधी कोणत्याही व्यक्तीचा दावा असल्यास त्यांनी तो दावा बँकेचे ट्रान्स्फर एजंट मेसेस अल्फ्रिक अरॉइंगमॅन्स लिमिटेड, २०१५-२०८, अनासक्ती कॉम्प्लेक्स, इंडियावेल एक्स्प्रेसन, नवी दिल्ली - ११००५१ (इमेल आयडी: sbi.grg@alankit.com) यांच्याकडे या दिवसापासून ७ दिवसांच्या आत दाखल करावा, अन्यथा पुढील सूचनेशिवाय बँक प्रतिनिधी भाग प्रमाणपत्र (प्रमाणपत्रे) निर्माण करण्याची कार्यवाही सुरू करेल.

अनु क्र.	फोर्निचो क्र.	धारकाचे नाव	समाप्त	प्रमाणपत्र क्रमांक	सिध्द क्रमांक
१	००४१११५२	जोसेफ एन एस शिशिली जोसेफ	१३२०	६२११९६८	६२११९६८
२	००४०४३२२	जासिम मंजूर जुमैला बी मंजूर	११७	६२०४०१८	६२०४०१८
३	०२४११७६२	भैरु मल	५००	११३४३५६	११३४३५६
४	०२०२१७६३	भैरु मल	५००	११३४३५७	११३४३५७
५	००८८११३७	योगेश कुमार शिवारी	८५०	१३३०६५	१३३०६५
६	००११७२३३	योगेश कुमार शिवारी	६००	२३४४२१	२३४४२१
७	०१२७७७३	स्वप्ना साहा	५००	१२४७०५	१२४७०५
८	०१२७७७३	स्वप्ना साहा	५००	१२४७२२	१२४७२२
९	०२०५४४४९	दलजीत सिंह	१०००	१७०१९८	१७०१९८

वरील आडवे क्र. १/- दर्शनी मूल्याच्या वर्तमान सध्याभागाच्या सध्या विभाजनानंतरचे (अभिलेख तारीख २१.११.२०१४) तपशील दर्शवतात.

स्थळ: मुंबई
दिनांक: २७.०२.२०२४

समभागांची संख्या: ६७६०
स.प्रमाणपत्रांची संख्या: ९

महायंत्रस्थापक (शेअर्स व बँकपूत)

मोदींच्या हस्ते रेल्वेच्या २ हजार प्रकल्पांचे लोकार्पण

▶▶ पान १ वरून
कायापालट होत आहे. रेल्वेस्थानके अत्याधुनिक सुविधांनी युक्त करण्यासाठी अमृत भारत रेल्वे स्टेशन योजना आरंभ करण्यात आला आहे. अमृत भारत स्थानक प्रकल्पांतर्गत देशातील ५५३ रेल्वेस्थानकांच्या पुनर्विकाससाठी २३३ कोटी रुपये खर्च केले जाणार आहेत. मध्य रेल्वेवरील बारा स्थानकांमध्ये सॅंडहर्स्ट रोड, भायखळा, चिंचपोकळी, माटुंगा, कुर्ला, विद्याविहार, मुन्ना, दिवा,

११ तर मध्य रेल्वेवरील १२ स्थानकांची यात समावेश आहे. पश्चिम रेल्वेवरील मरीन लाइन्स, चर्नी रोड, ग्रँट रोड, लोअर परळ, प्रभादेवी जोगेश्वरी, मालाड आणि पालघर या ८ उपनगरीय स्थानकांच्या पुनर्विकासासाठी २३३ कोटी रुपये खर्च केले जाणार आहेत. मध्य रेल्वेवरील बारा स्थानकांमध्ये सॅंडहर्स्ट रोड, भायखळा, चिंचपोकळी, माटुंगा, कुर्ला, विद्याविहार, मुन्ना, दिवा,

'' फॉर्म क्र. सुआरसी - २ ''

कायदाच्या अध्याय XXI च्या भाग I अंतर्गत नोंदणी विषयक सूचना देणारी जाहिरात (कंपनी कायदा, २०१३ च्या अनुच्छेद ३७४ (बी) आणि कंपनी (नोंदणीची प्राधिकृती) अधिनियम, २०१४ च्या नियम ४ (१) च्या अनुसार)

- याद्वारे सूचना देण्यात येते की, कंपनी कायदा, २०१३ च्या अनुच्छेद ३६६ च्या उप-अनुच्छेद (२) च्या अनुसार, कंपनी निबंधक, मध्यवर्ती रजिस्ट्रेशन केंद्र (सीआरसी), यांच्याकडे आजपासून संपूर्ण दिवसानंतर परंतु तीस दिवस समानीपूर्वी अर्ज करण्याचे प्रस्तावित आहे की, मेसेस इंडुलीनेटेक इंटरअॅक्टिव्ह एन्वेलपपी, एन्वेलपपी ही शेअरिंद्वारे कंपनी लिमिटेड म्हणून, कंपनी कायदा, २०१३ च्या अध्याय XXI च्या भाग I अंतर्गत नोंदणी केली जाऊ शकेल.
- कंपनीची प्रमुख उद्दीष्टे खालीलप्रमाणे आहेत :- कॉम्प्युटर हार्डवेअर आणि सॉफ्टवेअर, इलेक्ट्रॉनिक कंपन्यांमध्ये उत्पादन, विक्री, खरेदी, आयात, निर्यातीचा व्यवसाय करणे आणि आयात इन्सुलन वित्तसंग आणि अडव्यावकी सर्विसिमध्ये कार्ये.
- प्रस्तावित कंपनीच्या संश्लेषण आणि संस्थापन नियमावलीच्या मसुद्याची प्रत प्लॉट क्र. ४७, ए ला मजला, सेक्टर - २, नवी मुंबई, ठाणे, ४००७०९, महाराष्ट्र येथील कार्यालयामध्ये पाहू शकता.
- याद्वारे सूचना देण्यात येते की, कोणतीही व्यक्ती सदर अर्जाला आक्षेप घेत असल्यास त्यांचा आक्षेप निबंधक, मध्यवर्ती रजिस्ट्रेशन केंद्र (सीआरसी), इंडियन इन्स्टीट्यूट ऑफ कॉर्पोरेट अॅकेअर (आयआयसीए), प्लॉट क्र. ६, ७, ८, सेक्टर - ५, आयापटी मानेर, लिळा ह्युमना (हरिवाण), पिन कोड - १२२०१० येथे सदर सूचना प्रसिध्दीच्या ताखेपेसून एकवर्षी दिवसात, कंपनीच्या त्यांच्या नोंदणीकृत कार्यालय येथील प्रतीसह लेखी स्वरूपात कळवावे.

दिनांक : २७.०२.२०२४
ठिकाण : नवी मुंबई

अर्जदाराचे नाव
इंडुलीनेटेक इंटरअॅक्टिव्ह एन्वेलपपी, एन्वेलपपीकारिता
कमलिका मुन्ना रोड
अधिकृत स्वाक्षरीकार/पदविषयक भागीदार

फॉर्म ए
सार्वजनिक उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ,
(कोर्पोरेट व्यक्तीसाठी नादारी विषयक प्रक्रिया) विनियम २०१६ च्या नियम ६ अंतर्गत)
श्री अनिरुध्व वूड प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्यासाठी

क्र.	कोर्पोरेट वर्ग	श्री अनिरुध्व वूड प्रायव्हेट लिमिटेड
१.	कोर्पोरेट वर्ग	०८.०७.२०१३
२.	कोर्पोरेट वर्ग	अन्योती - मुंबई
३.	कोर्पोरेट वर्ग	U20200MH2003PTC141226
४.	कोर्पोरेट वर्ग	पार्षी निवाम, टोपचा मजला, खोली क्र. १७, १८, १९, २०, २१, २२, २३, २४, २५, २६, २७, २८, २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००, १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, २०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०, २११, २१२, २१३, २१४, २१५, २१६, २१७, २१८, २१९, २२०, २२१, २२२, २२३, २२४, २२५, २२६, २२७, २२८, २२९, २३०, २३१, २३२, २३३, २३४, २३५, २३६, २३७, २३८, २३९, २४०, २४१, २४२, २४३, २४४, २४५, २४६, २४७, २४८, २४९, २५०, २५१, २५२, २५३, २५४, २५५, २५६, २५७, २५८, २५९, २६०, २६१, २६२, २६३, २६४, २६५, २६६, २६७, २६८, २६९, २७०, २७१, २७२, २७३, २७४, २७५, २७६, २७७, २७८, २७९, २८०, २८१, २८२, २८३, २८४, २८५, २८६, २८७, २८८, २८९, २९०, २९१, २९२, २९३, २९४, २९५, २९६, २९७, २९८, २९९, ३००, ३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८,

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266
Branch Office- Plot No 2110/B, 1st Floor, Sumeru Elite, Off, Wagahwadi Road, Opposite Custom Office, Parimal Chowk, Bhavnagar, Gujarat-364001

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (for Immovable Property)
Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002...

ADVERTORIAL
Maximus Delivers Stellar Results: EBITDA Surges 80% in Q3 FY24
Maximus International Limited, headquartered in Vadodra, celebrates outstanding achievements for the Quarter and Nine months ended December 31, 2023.

Maximus International Limited, headquartered in Vadodra, celebrates outstanding achievements for the Quarter and Nine months ended December 31, 2023. Maximus surpassed its EBITDA targets which helped to double its PAT in Q3 FY 24 as compared to immediately preceding quarter.

Bank of Baroda
Bakrol Branch
Bakrol, Dist. Anand.

POSSESSION NOTICE (IMMOVABLE PROPERTY)
Whereas The undersigned being the authorised officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 18.12.2023 calling upon the borrower Mr. RAJESH BHAI PRAJAPATI and Mrs. RAMILABEN PRAJAPATI to repay the amount mentioned in the notice being Rs. 25,55,919.02/- for home loan and Rs. 4,08,376.70/- for home improvement loan aggregating Rs. 29,64,295.72/- (Twenty nine Lakh Sixty four Thousand Two Hundred Ninety five and Seventy two Paise only) as on 14.12.2023, within 60 days from the date of receipt of the said notice.

Description of the Immovable Property
Equitable mortgage of Residential Sub Plot No. 9, admeasuring plot area 91.05 sq.mtrs. along with undivided road & common plot area admeasuring 136.44 sq.mtrs., i.e. total admeasuring 227.49 sq. mtrs., in "VrundavanBunglows" situated on the non-agricultural land bearing R.S.No. 92 total admeasuring H. 0-35-72 ARE, within of Mr. RAJESH BHAI PRAJAPATI and Mrs. RAMILABEN PRAJAPATI. Bounded as under: East by: Society Road West by: Sub Plot No. 12 by leaving margin North by: Sub Plot No. 10 with common wall South by: Sub Plot No. 8 by leaving margin Place : Bakrol, Anand Date : 21-02-2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHRI ANIRUDDHA WOOD PRIVATE LIMITED
RELEVANT PARTICULARS
1. Name of corporate debtor: Shri Aniruddha Wood Private Limited
2. Date of incorporation of corporate debtor: 08/07/2003
3. Authority under which corporate debtor is incorporated / registered: ROC-Mumbai

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of an insolvency resolution process of the Shri Aniruddha Wood Private Limited on 21.02.2024 (received on 25.02.2024). The creditors of Shri Aniruddha Wood Private Limited are hereby called upon to submit their claims with proof on or before 10.03.2024 to the interim resolution professional at the address mentioned against entry No. 10.

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office : 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. CIN No. U67190MH2008PLC187552.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

Table with 5 columns: Sr. No., Loan A/c No., Name of Obligor(s)/ Legal Representative(s), Demand Notice Dt., Order Date Filling Date Case No.
1. 10080892, Rajendra Pundalik Pawar (Borrower), Anita Rajendra Pawar & Rajendrabhai More (Co-Borrowers), Rs. 9,10,468/-, 12-10-2023, 30-01-2024

Description of the Secured Assets/Immovable Properties/Mortgaged Properties: All the piece & parcel of Immovable property Plot No. 479 (As Per KJP Block No. 369/479) admeasuring 48.00 sq. yard i.e. 40.15 sq. mts., along with 21.20 sq. mts. of Undivided share proportionate share in the underneath land and all internal and external rights thereto in the premises/campus known as "RAHI TOWNSHIP PART-1", constructed on non-agricultural land for residential use bearing Khata No. 1149, Revenue Survey No. 352, 353, 354, Block No. 369 admeasuring He. Are. 3-30-59 sq. mts. i.e. 33059.59 sq. mts., of Moje Village Kareli, Ta: Palsana, Dist: Surat. Bounded as follows:- East: Adj. Block West: Adj. Society Road, North: Adj. Plot No. 478, South: Adj. Plot No. 480.

Bank of Baroda
ROSARB, 1 st Floor, Mahalaxmi Towers, Tithal Road. Valsad - 396 001, Ph.: 02632-241454, M.: 8872485474 Email: sarbul@bankofbaroda.co.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE
Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notices dated 31.05.2023 calling upon the Borrowers / Guarantors / Mortgagor / M/s. Parmit Biofuel and Fabrication, Mr. Yogesh Chhotubhai Parmar, Mrs. Bhavnaben Yogeshbhai Parmar and Mr. Pramit Yogeshbhai Parmar to repay the amount mentioned in the notice being Rs. 96,94,588.71 (Rupees Ninety Six Lacs Ninety Four Thousand Five Hundred Eighty Eight and Paise Seventy One Only) as on 31.05.2023 (inclusive of interest up to 31.05.2023) with further interest and expenses within 60 days from the date of receipt of the said notice.

Description of the Immovable Property
All that pieces and parcels of property bearing Block/ Survey No. 166/ Paikae 3 admeasuring 2132 sq. mtrs. bearing new Block/Survey No. 739 situated at village Kharvel, Dharampur, Taluka Dharampur, District Valsad standing in the name of Mr. Yogesh Chhotubhai Parmar and bounded as follows: East : Dharampur Barol Road, West : Property bearing Block No. 171, North : Property bearing Block No. 168 & 170, South : Property bearing Block No. 166
Date : 24.02.2024
Authorized Officer, Bank of Baroda

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266
Branch Office- 307, 3rd Floor, Turquoise Building, Opp.Parimal Garden, Panchwati Cross Road, Ahmedabad-380006.

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (for Immovable Property)
Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 18-12-2023 calling upon the borrowers Dhruvil Yogeshkumar Patel / M/s Shree Umiya Graphics & Printing / Yogeshkumar Patel / Smilaben Patel / mentioned in the notice being of Rs. 42,00,226.40/- (Rupees Forty Two Lakh Two Hundred Twenty Six and Forty Paise Only) within 60 days from the date of receipt of the said notice.

Description of the Immovable Property
All That Piece And Parcel Of Unit/Flat No. 703, On The Seventh Floor Of Block No. C As Per Approved Plan By Amc Having 76.37 Sq. Mtrs. Carpet Area Approximately, Balcony Area 4.16 Sq. Mtrs. And Wash Area 2.60 Sq. Mtrs., Being Constructed On The Said Phase-I Land Of The Said Project Known Named And Identified As "Unique Aashiyana" Constructed On Land Bearing Final Plot No 134-142/2, As Per Durasti Order Bearing No D.S.O/D.R./K.N.A.Hissa Durasti/K.J.P.S.R./ 934/14-15 Dated 28-04-2015 Of District Inspector Land Records [Land Bearing (A) Final Plot No. 142 (Given In Lieu Of Survey No. 198/2 Paiki And (B) Final Plot No 134 (Given In Lieu Of Survey No. 190 Paiki As Per 7/12 Form) Of Town Planning Scheme No. 32 (Gota) Situate, Lying And Being At Sukhan Glory, Nr. Gota Bridge, B/H Satyamev Vista, Sq Road, Moje Gota, Taluka Ghatlodiya (Old Taluka Ahmedabad City (West)), In The Registration District Of Ahmedabad And Sub District Of Ahmedabad -8 (Sola), Gujarat-382481, And Bounded As:- East: Unit No. C-704, West: Open Margin, North: Open Margin, South: Unit No. C-702.
Date: 22.02.2024
Authorized Officer, Aditya Birla Housing Finance Limited

M.G.Road Branch, Badri Mension, Opp.Hotel Relief, Cinema Road, Surat - 395003
Ph.0261-2423319, Email-mgroad@ucobank.co.in

POSSESSION NOTICE (Under Rule 8(1) Security Interest (Enforcement) Rules, 2002)
Whereas, the undersigned being the authorized officer of the UCO Bank MG Road Branch Surat under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 18/12/2023 calling upon the (Borrower) Mrs. Bhavnaben Jagdishbhai Sheladiya & Mr. Jagdishbhai Bhabubhai Sheladiya (Co-Borrower) to repay the amount mentioned in the notice being Rs.06,13,432.31/- (Rupees Six Lakhs Thirteen Thousand Four Hundred Thirty Two Rupees and Thirty One Paise Only) as on 29/11/2023 (inclusive of interest up to 01/08/2023) you are also liable to pay further interest in the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc., w.e.f. 01/08/2023.

Description of the Immovable Property
All That place, part and Parcel of immovable property Flat No. 302 admeasuring 585 sq.ft. i.e. 54.35 Sq.Mtrs Super Built up area 386.26 i.e. 35.88 sq.mt on 3rd floor of building No 1/2 of Dharmaram Township - situated at R.S.No. 104/1+2+3, 103/4, 121/1, 151/1, 111/9, Block No. 189 Paiki Southern said 1001 Sq. Yards as per KJP Block No. 18(B) Village: Sayan, Sub District: Olpad, Dist:- Surat, State:- Gujarat, within the Jurisdiction of sub- registrar Olpad, Dist:- Surat, in the name of Mrs. Bhavnaga Jagdishbhai Sheladiya, vide registered sale deed No. 4851, Dated 04/04/2017, at Sub-Registrar office Olpad, Surat. North by: 301, South by: Society Land, East by: Wing I/1 Open Plot, West by: Passage Lift.
Date : 26-02-2024
Authorized Officer, UCO Bank, M G Road

Whereas, The undersigned being the authorized officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 18.12.2023 calling upon the borrower Mr. RAJESH BHAI PRAJAPATI and Mrs. RAMILABEN PRAJAPATI to repay the amount mentioned in the notice being Rs. 25,55,919.02/- for home loan and Rs. 4,08,376.70/- for home improvement loan aggregating Rs. 29,64,295.72/- (Twenty nine Lakh Sixty four Thousand Two Hundred Ninety five and Seventy two Paise only) as on 14.12.2023, within 60 days from the date of receipt of the said notice.

Prime Arcade Branch, Ground Floor, City Square, Near Ajaramar Chowk, New Rander Road, Surat. Phone +91 261 2791700. Mob. 89800 26723, E-mail : priarc@bankofbaroda.co.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE (For Immovable Property)
Whereas, The undersigned being The Authorized Officer of Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) and in exercise of powers conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 26.07.2023 Also Published in two Local News Paper Business Standard for English and Gujarat Guardian for Gujarati on dated 20.12.2023) calling upon The Borrower / Mortgagor / Guarantor, M/s Rajshree Synthetics, Mrs. Meena Devi Jalan, Mrs. Bhumika Pratik Jalan Legal Heirs of Late Mr. Pratik A. Jalan to repay the amount mentioned in the notice being Rs.15,59,565.07 (Rupees Fifteen Lakh Fifty Nine Thousand Five Hundred Sixty Five and Paise Seven Only) as on 25.07.2023 and unapplied interest thereon plus other charges within 60 days from the date of receipt of the said notice.

Description of immovable property
All the right, title and interest in immovable property in the form of Flat No. 9/C, 9th Floor, Megha Tower-1, Under Siddhachka Apartment Co. Op. Housing Society No.97, Near Ishwar Farm, Joggers Park to Udhana Magdalla Road, Bhatar, Surat-395007 standing in the name of Pratik Bhai Adveshbhai Jalan bounded as follows : East: Megha Tower-2, West: Joggers Park, North : Chanakypuri Bunglows, South : Ratiraj Society.
Date : 22-02-2024
Chief Manager & Authorized Officer, Bank of Baroda, Surat

Bank of Baroda
ROSARB, 1 st Floor, Mahalaxmi Towers, Tithal Road. Valsad - 396 001, Ph.: 02632-241454, M.: 8872485474 Email: sarbul@bankofbaroda.co.in

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE
Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notices dated 30.05.2023 calling upon the Borrowers / Guarantor / Mortgagors M/s Maa Technologies, Mr. Vinay Rameshchandra Desai, Mrs. Kiritida Vinaybhai Desai to repay the amount mentioned in the notice being Rs. 1,11,21,578.27 (Rupees One Crore Eleven Lakh Twenty One Thousand Five Hundred Seventy Eight and Paise Twenty Seven Only) as on 22.05.2023 (inclusive of interest up to 22.05.2023) with further interest and expenses within 60 days from the date of receipt of the said notice.

VASNA ROAD BRANCH
G/F/11, Shivalyaji-Nr. Raneshwar Mahadev Temple, Vasna Road, Vadodara-390015. Ph.: 0265-2252327. E:vasnabr@bankofbaroda.co.in

Appendix-IV [Rule 8(1)] POSSESSION NOTICE (Immovable Property)
Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 03.12.2022 calling upon the Borrowers Mrs. Hetal Ashwinbhai Thaker and Mr. Ashwin Chandrakant Thaker to repay the amount mentioned in the notice being Rs. 30,44,899.19 (Rupees Thiry Lakh Forty Four Thousand Eight Hundred Ninety Nine and Paise Nineteen Only) as on 26.10.2022 plus reversal amount of unrealized interest plus unapplied interest plus other charges if any, with further interest and expenses, within 60 days from the date of receipt of the said notice.

Description of Immovable Property
The Immovable residential property being Flat bearing No. A/101, on First Floor, together with super structure thereon, in OM COMPLEX on land bearing R.S. No. 395/1, 395/2, T.P. Scheme No. 22, F. Plot No. 64 paiki Taluka, Survey No. 604, 605, 606, 607, 609, 610, 611 and 612 of Moje Village Tandija, Tal. & Dist. Vadodara in registration district and sub district Vadodara having built up area 95.50 Sq.Mtrs Along with undivided share in common road and common plot admeasuring 10.72 Sq.Mts. Bounded: East: Open land of the Apartment, West: Common Passage and Staircase, North: Flat No. A/102, South: Open land of the Apartment.
Date: 20.02.2024
Authorized Officer, Bank of Baroda

NOTICE TO GUARANTOR (Under Sub-Section (2) of Section 13 of The SARFAESI Act, 2002)
To, Mr. Chintaman Bhimrao Borse : Plot No 482 Aradhana lake town vibhag -2 Jolwa Surat. Mr. Chitradevi B Rajput. Plot No 479 Aradhana lake town-II Jolwa Surat - 394327
Sub: Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" /A/c Mr. Bhoju Shankar Rajput
Re: Your guarantee for credit facilities granted to Mr Bhoju S Rajput
1. As you are aware, you have a guarantee dated 13.08.2015 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by Mr Bhoju Shankar Rajput, for aggregate credit limits of Rs 8,80,000/- with interest thereon more particularly set out in the said guarantee document. To secure the guarantee obligation you have also provided following securities to us: Equitable Mortgage of Plot No 479, Aradhana lake town-II Jolwa Surat - 394327 registered through instrument of deposit of Title Deed dated 13.08.2015, vide Reg No 8852 With sub-registrar Palsana 2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset on 29.01.2024. A copy of the notice dated 12.02.2024 under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent to you the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs. 7,08,454.08/- (Rupees Seven Lakh Eight Hundred Forty Four and Eight Paise only) + Unapplied interest + Un Serviced interest + other Charges, and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 12.02.2024 served on the borrower (copy enclosed). 3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-Section(2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note. 4. We invite your attention to sub-section(13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act. 5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available. 6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

NOTICE TO BORROWER Date : 31-01-2024
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
To, Mrs. Hansaben Manharbhai Dhoriyani (Borrower) Mr. Manhar Pragjibhai Dhoriyani Add : 408, Somnath Apartment, Shantadevi Road, Navsari - Gujarat. 396445
Sub: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" /A/c Mrs. Hansaben Manharbhai Dhoriyani (Borrower)
Dear Sir/s
Re: Credit facilities with our Nandini Complex Branch.
1. We refer to our Letter No. BR/NAVSL/ADY/12/dated 14.02.2012 for your advance against credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Table with 5 columns: Nature and Type of facility, Limit (in Rupees), Rates of Interest St, O/s as on (inclusive of interest up to 31.01.2024), Security Agreement with brief description of securities

Description of Mortgage Property mentioned below: All the piece and parcel of property bearing City Survey Tika No 40, City Survey 2224, paiki Flat No. B/406 municipal House No.3103, Flat Admeasuring - 504 sq.fts, (Super built up) situated at Jay's Somnath Co Op 1Hsg Society Ltd behind Somnath Temple Municipal Ward No. 2/1, Shantadevi Road Navsari having boundary :- East - Flat No B/405, West - OTS of Open Land, North - A wing of Somnath Apartment, South - Flat No.13/407 Belonging to Mrs.Hansaben Manharbhai Dhoriyani
2. As you are aware, you have committed defaults in payment of interest on above loans/out standings for the quarter ended 31/12/2021. You have also defaulted in payment of instalments of term loan/demand loans which have fallen due for payment on 31/12/2021 and thereafter.
3. Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on 15/03/2022 & 03/03/2022 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.
4. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets Act, 2002 and call upon you to pay in full and discharge your liabilities to the Bank at regular intervals of Rs. 3,46,396.05 (Rupees Three lakh forty six thousand three hundred ninety six and five paise only) + unapplied interest on 03.03.2022 & 15.03.2022 & other charges thereafter, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
5. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.
6. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
7. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
8. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.
Date : 31-01-2024 Yours Faithfully,
Place - Navsari Chief Manager & Authorized Officer, Bank of Baroda.

M.G.Road Branch, Badri Mension, Opp.Hotel Relief, Cinema Road, Surat - 395003
Ph.0261-2423319, Email-mgroad@ucobank.co.in

POSSESSION NOTICE (Under Rule 8(1) Security Interest (Enforcement) Rules, 2002)
Whereas, The undersigned being the authorized officer of the UCO Bank MG Road Branch Surat under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 18/12/2023 calling upon the (Borrower) Mr. Bhavu Somathbai Vala & Mrs. Chandrabhanu Bhavubhai Vala (Co-Borrower) to repay the amount mentioned in the notice being Rs.09,83,909.66/- (Rupees Nine Lakhs Eighty Three Thousand Nine Hundred and Nine Rupees and Sixty Six Paise Only) as on 29/11/2023 (inclusive of interest up to 01/08/2023) you are also liable to pay further interest in the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc., w.e.f. 01/08/2023.

Description of the Immovable Property
All That place, part and Parcel of immovable property Plot No.23 admeasuring Built Up area 40.05 sq.mtr. situated on land bearing R.S. No. 100 Block No. 91 " Maruti Villa " Village : Nansad , Kamrej , Dist:- Surat, State:- Gujarat, within the jurisdiction of sub-registrar Kamrej, Dist:- Surat, in the name of Mr. Bhavu Somathbai Vala vide registered sale deed No. 14109 Dated :- 20-08-2015, at Sub-Registrar office Kamrej, Surat, North by: Plot No.22, South by: Plot No.24, East by: adjacent Block, West by: Internal Road.
Date : 26-02-2024
Authorized Officer, UCO Bank, M G Road

Bank of Baroda
Nandini Complex, Sayaji Road, Navsari, Pin - 396445. Ph : 02637-234801, Email : navsgl@bankofbaroda.com

NOTICE TO GUARANTOR (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
1. Shri Vijaybhai Mohanbhai Kakasaniya 201, Rajni Gandha, Apartment Vandemataram Chowk, Shantadevi Road, Navsari, Gujarat - 396445
2. Shri Hitesh Arjanbhai Nagpara B-3, Umija Apartment-2, Vandemataram Chowk, Shantadevi Road, Navsari, Gujarat - 396445
Dear Sir,
Re: Notice under Section - 13(2) of the SARFAESI Act, 2002

1. As you are aware, you have a guarantee dated 14/02/2012 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to Bank of Baroda by Mrs. Hansaben Manharbhai Dhoriyani & Mr. Manhar Pragjibhai Dhoriyani, for aggregate credit limits of Rs. 5,70,000/- (Rupees Five Lakh Seventy Thousand Only) with interest thereon more particularly set out in the said Guarantee document.
2. We have to inform you that the Borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 31.01.2021 under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent to you the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee, you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs. 3,46,396.05 (Rupees Three lakh forty six thousand three hundred ninety six and five paise only) as on 31.01.2024 plus further interest thereon from 03.03.2022 & 15.03.2022 at the contractual rate with monthly rests plus penal interest with costs, charges and expenses till payment and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 31/01/2024 served on the borrower (copy enclosed).
3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
4. We invite your attention to sub-section(13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 of the Notice dated 31/01/2024, served on the Borrower (copy enclosed) above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours Faithfully,
Chief Manager & Authorized Officer, Bank of Baroda.
Date - 31-01-2024
Place - Navsari

Bank of Baroda
Nandini Complex, Sayaji Road, Navsari, Pin - 396445. Ph : 02637-234801, Email : navsgl@bankofbaroda.com

NOTICE TO BORROWER Date : 31-01-2024
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
To, Mrs. Hansaben Manharbhai Dhoriyani (Borrower) Mr. Manhar Pragjibhai Dhoriyani Add : 408, Somnath Apartment, Shantadevi Road, Navsari - Gujarat. 396445
Sub: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" /A/c Mrs. Hansaben Manharbhai Dhoriyani (Borrower)
Dear Sir/s
Re: Credit facilities with our Nandini Complex Branch.

Table with 5 columns: Nature and Type of facility, Limit (in Rupees), Rates of Interest St, O/s as on (inclusive of interest up to 31.01.2024), Security Agreement with brief description of securities

Description of Mortgage Property mentioned below: All the piece and parcel of property bearing City Survey Tika No 40, City Survey 2224, paiki Flat No. B/406 municipal House No.3103, Flat Admeasuring - 504 sq.fts, (Super built up) situated at Jay's Somnath Co Op 1Hsg Society Ltd behind Somnath Temple Municipal Ward No. 2/1, Shantadevi Road Navsari having boundary :- East - Flat No B/405, West - OTS of Open Land, North - A wing of Somnath Apartment, South - Flat No.13/407 Belonging to Mrs.Hansaben Manharbhai Dhoriyani
2. As you are aware, you have committed defaults in payment of interest on above loans/out standings for the quarter ended 31/12/2021. You have also defaulted in payment of instalments of term loan/demand loans which have fallen due for payment on 31/12/2021 and thereafter.
3. Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on 15/03/2022 & 03/03/2022 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.
4. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets Act, 2002 and call upon you to pay in full and discharge your liabilities to the Bank at regular intervals of Rs. 3,46,396.05 (Rupees Three lakh forty six thousand three hundred ninety six and five paise only) + unapplied interest on 03.03.2022 & 15.03.2022 & other charges thereafter, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
5. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.
6. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
7. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/involving quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
8. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.
Date : 31-01-2024 Yours Faithfully,
Place - Navsari Chief Manager & Authorized Officer, Bank of Baroda.

